

MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) and (b) All the roads in NDMC area are traffic worthy. Most of the roads in the MCD area are also traffic worthy. Chief Engineer, PWD(DAZI) has also reported that none of the PWD roads is in bad shape inspite of heavy rains this year.

(c) and (d) There is no road in the NDMC area which requires any major repairs due to heavy rains this year. Pot-holes which developed on Parliament Street (Sansad Marg) and Shri Aurobindo Marg due to heavy rains were got repaired by NDMC. Due to heavy rains, potholes had appeared on some of the roads in MCD area. MCD has reported that all the repairs have been carried out and roads are in satisfactory condition. Chief Engineer, PWD (DAZ-I) has also reported that minor repairs like pot-holes, etc, were carried out immediately after the rains. Even during rains, temporary repairs were carried out.

शुजात नगर पालिका के चतुर्थ श्रेणी के कर्मचारियों को बेलन का सुगठान नहीं किया जाना

2397. चौधरी हरि सिंह : क्या शाहरी विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या सरकार को इस सच्य की जानकारी है कि उत्तर प्रदेश के विश्व सुसम्बन्धित में शुजात नगर पालिका के चतुर्थ श्रेणी के कर्मचारियों को पिछले कई महीनों के बेलन का सुगठान नहीं किया जा रहा है;

(ख) यदि हाँ, तो सरकार द्वारा उन कर्मचारियों के बेलन का सुगठान करने के सम्बन्ध में क्या कार्यवाही की जा रही है; और

(ग) इनके बेलन का सुगठान नहीं किये जाने के क्या कारण हैं ?

शाहरी विकास मंत्रालय में राज्य मंत्री और जन विकास मंत्रालय में राज्य मंत्री का अतिरिक्त उत्तर (श्री पी. के. थुंगन) : (क) उत्तर प्रदेश सरकार ने सूचित किया है कि विश्व सुसम्बन्धित में शुजात, नगरपालिका के श्रेणी-IV के सभी कर्मचारियों को अप्रैल, 1993 तक का बेलन दे दिया गया है।

(ख) उत्तर प्रदेश सरकार ने शुजात नगरपालिका को उसके बेलन बाटे को पूरा करने के लिए जुलाई, 93 में 10,26,128/- रुपये की अनारिबि स्वीकृत की है।

(ग) उत्तर प्रदेश सरकार ने बताया है कि उसके स्टाफ को बेलन सुगठान न किये जाने का एक कारण स्थानीय निकायों द्वारा कर चुकृत न कर पाना तथा अन्य जोड़ों से अतिरिक्त आय न प्राप्त होना है।

Irregular Allotment of Quarters

2398. SHRI G. G. SWELL: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether Government's attention has been drawn to a news item appeared in the Statesman on May 20, 1993 that Ministry has been making ad-hoc and arbitrary allotment of quarters and houses in disregard to principles and claims of many with good credentials and that money has been the consideration for such allotments;

(b) whether these allotments have been cancelled; and

(c) whether courts have had occasion to Intervene in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT WITH ADDITIONAL CHARGE OF THE MINISTER OF STATE IN THE MINISTRY OF WATER RESOURCES (SHRI P. K. THUNGON): (a) Yes, Sir, However ad-hoc allotment of residential accommodation is given on medical grounds such as TB, Cancer, Heart Ailment, physically handicapped etc. and to the personal staff of Ministers, Judges of Supreme Court, Members of Planning Commission and Key Personnel in the Prime Ministers' Office. In deserving cases ad-hoc allotment is also given on compassionate ground in relaxation of rules after examining individual cases. Merit has been the consideration for such ad-hoc allotment.

(b) The 23 cases mentioned in the list were either for change of accommodation or for allotment of specific quarters in respect of sanctions given earlier. On review 22 sanctions have been cancelled.

(c) No, Sir.

Development of Residential Plots Allotted to Backward Classes In Village Asola

2399. SHRI PRAKASH YASHWANT AMBEDKAR: Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the Dalit of village Aola Delhi were allotted residential plots in October, 1983 of Khasra No. 1754;

(b) whether pattas and physical possession was also granted to them;

(c) if so, whether any developmental activities of the land such as approach road, drinking